

(24)

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH - I  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 18/12/19

PRESENT: SHRI R VARADHARAJAN, MEMBER-JUDICIAL  
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CP/1035/2019  
NAME OF THE PETITIONER(S) : NAJMA MEERAN & 3 OTHERS  
NAME OF THE RESPONDENT(S) : GROWING CROPS FARMS PVT LTD & 5 OTHERS  
UNDER SECTION : 59 OF CA 2013

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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	Beepa M	Counsel for R2	Beepa M
	Gesthrajalli T for wife Arjun & Delia	for R1	Gesthrajalli T
	K. Gowtham Kumar	Counsel for Petitioners	K. Gowtham Kumar
(4)	Arjun. C. Mohan Keerthi Kiran Murali	Counsel for R3 and 4	Arjun C. Mohan

**ORDER**

Learned Counsel for the Petitioner is present. Upon notice issued by this Tribunal on 25.11.2019, Learned Counsel for the Petitioner represents that an affidavit of service has been duly filed. It is brought to the notice of this Tribunal that the service to the Respondents has been duly complied with. Pursuant to the service, R1 is being represented by Ms. Geethanjali, Advocate and in relation to R2 by Ms. Deepa Mariappan, Advocate and R3 and R4 by Mr. Keerthikiran Murali, Advocate. Counsel for the Respondents seeks time to file reply on behalf of their respective Respondents. In relation to R1, R2, R3 and R4, let reply of these Respondent be filed within a period three weeks from today and an advance copy of the Application to be available to the Counsel for the Petitioner and the Petitioner to file the rejoinder within two weeks thereafter. Post the matter **on 07.02.2020**.

-SD-

**(ANIL KUMAR B)**  
MEMBER (TECHNICAL)

-SD-

**(R.VARADHARAJAN)**  
MEMBER (JUDICIAL)